

**CP NO. 121(ND)/2015
RT No.09/2016**

Virender Kapoor & Ors.

...Petitioners

Versus.

M/s United Cycles & Parts Mfg. Association.

...Respondent

Present: Mr. Sanjay Mishra with Mr. Geetesh Meena, Advocates for petitioners.
Mr. Rakesh Kumar with Mr. Vaibhav Sahni, Advocates for respondents.

Learned counsel for petitioners and the respondent both have made statements separately that they would rely upon the pleadings, documents and affidavits already on record and apart from that no further evidence is to be led. Learned counsel for respondent submits that he has filed additional copy of the reply in CA No.91 of 2016 under section 399 of the Companies Act. The learned counsel for respondent has also filed an application in compliance with the order dated 06.09.2016. The same be registered as Misc. Application and be taken on record.


Learned counsel for petitioners submits that he will file extra copy of the petition, reply, rejoinder and of reply to the CA No.91 of 2016 during the course of the day. Let the needful be done.

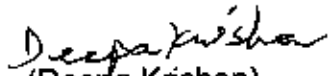
Arguments inconclusive. Post the matter to 17.10.2016.

This file received by transfer from the CLB and taken up for the first time on 21.07.2016 and was adjourned to 18.08.2016 when the arguing counsel from Delhi had not come. On 06.09.2016, the Tribunal directed the respondent to file an affidavit regarding the final constitution of the election committee of the company. The matter is now fixed for remaining arguments on 17.10.2016. Request be submitted to the Hon'ble President, Principal Bench, National Company Law Tribunal, New Delhi

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seeking extension of two months more time for disposal of the case.


(Justice R.P. Nagrath)
Member(Judicial


(Deepa Krishan)
Member (Technical)

September 30, 2016
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